

Nivas Jatav Vs State Of Madhya Pradesh

Court: Madhya Pradesh High Court (Gwalior Bench)

Date of Decision: Nov. 10, 2021

Acts Referred: Code Of Criminal Procedure, 1973 " Section 439
Madhya Pradesh Excise Act, 1915 " Section 34(2)

Hon'ble Judges: S.A.Dharmadhikari, J

Bench: Single Bench

Advocate: A.S. Jadoun, Shiraj Quereshi

Final Decision: Dismissed

Judgement

S. A. Dharmadhikari, J

After arguing for some time, when this Court is not inclined to grant benefit of bail to the applicant, at this stage, learned counsel for the applicant

prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to crime No. 65/2021 registered at police

station Raghunathpur, District Sheopur for the offence punishable under section 34(2) of Excise Act.

Accordingly, the instant bail application stands dismissed as withdrawn.